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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1545/2004

This the 2nd day of July, 2004

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HON'BLE JUSTICE SH. V.S.AGGARWAL, CHAIRMAN  
HON'BLE SH. S.A. SINGH, MEMBER (A)

Sh. Mukesh Kumar,  
Ex-Constable No.10870/DAP  
V.P.O. - Pinna  
Distt. Muzaffarnagar (U.P.)

(By Advocate: Sh. Ajay Singh)

Versus

1. The Commissioner of Delhi Police  
Headquarters, I.P.Estate, New Delhi.
2. Dy. Commissioner of Police,  
Delhi Headquarters,  
P.H.Q., I.T.O.  
New Delhi.
3. R.I.Police Lines,  
Pitampura,  
Delhi.

O R D E R (ORAL)

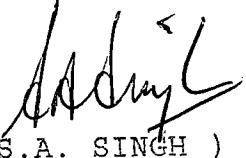
By Sh. V.S.Aggarwal, Chairman

Applicant was a Constable in Delhi Armed Police. Vide order dated 20.6.86 his services were terminated invoking Rule 5 of CCS (Temporary) Service Rules, 1965 but the applicant contends that he had preferred an appeal on 31.7.1986 and has not received copy of the order passed by the appellate authority.

2. We are at a loss to understand as to how one could wait for nearly 18 years, if appeal was not decided or communicated to him. Application, therefore, is belated because even if there is any such grievance it should be filed within a reasonable time.

*Ag*

3. Keeping in view these facts, we found little ground to intervene but applicant may approach the Commissioner of Police for the copy of the order, if any, in this regard. OA is disposed of.



( S.A. SINGH )  
Member (A)

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( V.S. AGGARWAL )  
Chairman